

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SMAAASH LEISURE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Smaaash Leisure Limited
2.	Date of incorporation of corporate debtor	28.03.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2008PLC316737
5.	Address of the registered office and principal office (if any) of corporate debtor	403, Udyog Mandir No.2, Mogul Lane Mahim (West) Mumbai – 400016, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	CIRP order dated 29.01.2026 (communicated/received on 30.01.2026)
7.	Estimated date of closure of insolvency resolution process	28.07.2026 (180 days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name –IP. Megha Agrawal Registration Number -IBBI/IPA-001/IP-P01456/2018-19/12272
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: ip.meghaagrwal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Truenex Absolute Insolvency Resolutions LLP Plot no.72, Anjaneya Niwas, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015. E-Mail: cirp.smaaash@gmail.com
11.	Last date for submission of claims	12.02.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Smaaash Leisure Limited on **29.01.2026** (order received/communicated on **30.01.2026**).


The creditors of Smaaash Leisure Limited are hereby called upon to submit their claims with proof on or before date **12.02.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. - **Not applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.01.2026
Place: Nagpur


SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to – 30.06.2027

COURT REJECTS BAIL APPLICATIONS OF THREE ACCUSED IN SINGER'S DEATH CASE

Accused of murder, woman tells court she was asked to share room with Zubeen in Singapore

Sukrita Baruah
Guwahati, January 30

THE SESSIONS court in Guwahati on Friday rejected the bail application of musician Amritprabha Mahanta, who the police have charged with murder in connection with the death of Assamese superstar singer Zubeen Garg. Bail pleas by Garg's two personal security officers (PSOs), who have been charged with criminal conspiracy and criminal breach of trust, were also rejected.

Rejecting Mahanta's bail plea, the sessions judge said the charges laid against her are punishable with death or imprisonment for life and that the prosecution's argument "reflects a prima facie case against Mahanta".

Mahanta is one of four people Assam Police charged with murder in connection with Garg's death in Singapore in September 2025, where he was to perform in the Northeast India Festival. The other three are Northeast India Festival Singapore organiser Shyamkanu Mahanta, Garg's manager Siddharth Sharma, and another musician, Shekhar Jyoti Goswami. A fifth person, Garg's cousin Sandipan Garg, has been charged by police with culpable homicide.

Syamkanu Mahanta and Sandipan Garg had initially filed bail petitions, but withdrew them during the last hearing of the case on January 22, citing "certain developments, and personal and legal reasons". Sharma and Goswami have not yet applied for bail.

On September 19, 52-year-old Garg went on a yacht outing, which he was reportedly taken

on by members of the Assam Association Singapore, and lost consciousness while he was swimming during that outing. He was declared dead by "drowning" when he was taken to the Singapore General Hospital. Postmortem examination later found high levels of alcohol in his body. Amritprabha Mahanta, Shekhar Jyoti Goswami, Siddharth Sharma and Sandipan Garg were on the yacht with Garg.

In its charge sheet, the Assam Police had charged Amritprabha Mahanta, who had been put up in the same hotel room as Garg in Singapore, of "causing excessive drinking of alcohol by the victim" and "not informing [about] his additional consumption of alcohol and him being sleep and food deprived to the manager or the victim or to the organiser or to the wife of the victim". It also accused her of "encouraging the victim to swim without a life jacket" in that condition.

In her bail petition, Mahanta's counsel submitted that she had performed with Garg across Assam and outside it, and had accompanied him to Singapore for the festival at his request, and that he was a "fatherly figure" to the 29-year-old. It states that she came to know that she was allotted the same room as Garg after arrival in Singapore for the festival at his request, and that she was not aware of a yacht ride till the previous day.

The record of the sub-



Garima Salkia Garg, wife of late Zubeen Garg, exits the Kamrup Metropolitan District and Sessions Court, in Guwahati on Friday.

missions in the court order said, "It is submitted that she had no role, she was not a party to the crime, as well as in the yacht trip. It is submitted that she was not involved in the death of Zubeen Garg, it was further recorded.

The court also recorded that the Special Public Prosecutor, in turn, submitted that Mahanta was "fully aware" of the accommodation arrangements and the yacht ride. It also records that the SPP submitted that "though the cause of death of the deceased is mentioned as drowning, the circumstances leading to drowning is the main fact in this case which reflects criminal conspiracy amongst the accused persons".

"Learned SPP, during the course of hearing further submitted that no overt act has been attributed to the accused person. It is submitted that

prosecution has failed to explain the role of the accused person and in which manner, she has conspired with other co-accused in connection with the death of Zubeen Garg," it was further recorded.

The court also recorded that the Special Public Prosecutor, in turn, submitted that Mahanta was "fully aware" of the accommodation arrangements and the yacht ride. It also records that the SPP submitted that "though the cause of death of the deceased is mentioned as drowning, the circumstances leading to drowning is the main fact in this case which reflects criminal conspiracy amongst the accused persons".

"Learned SPP, during the course of hearing further submitted that no overt act has been attributed to the accused person. It is submitted that

with the other co-accused, had agreed to stay in room... with the deceased Zubeen Garg and continuously feed him with alcohol, namely Black and White Whiskey provided by accused Shyam Kanu Mahanta... It is further submitted that during the yacht journey, the accused Amritprabha Mahanta had not informed anybody in the yacht as to how much alcohol was consumed by Zubeen Garg on the previous night while staying with her, for which he was completely incapacitated to swim in the sea. Learned SPP submitted that the offence committed by the accused person is heinous, having serious impact on society at large, and such crimes must be tackled at any cost. It is

submitted that for effective dispensation of criminal justice, offenders of such crime should not be released on bail till completion of trial," records the order.

The court also recorded that Garg's wife, Garima Salkia Garg, filed written objections against the bail applications, stating that "the allegation against the accused persons are serious and grave in nature involving commission of heinous offence affecting public order and safety which carries severe punishment and which is non-bailable" and that if they are allowed to go on bail, "it will seriously affect the trial and the accused persons may tamper with the investigation".

While rejecting the bail applications of the two PSOs, Nandeeswar Borah and Prakash Bishya, the court said "it appears that they conspired with the prime accused to misappropriate the money which actually belongs to the deceased", and that their offences "are serious in nature which have ramifications in society".

In the meantime, a coroner's enquiry is ongoing in Singapore to establish the cause and circumstances of death, and in the last hearing on January 14, the Singapore police told the court that Garg had consumed alcohol and refused a life vest before jumping off the yacht, and that he became motionless as his friends tried to convince him to swim back to the yacht. They also said that witnesses noted that Garg was not subjected to duress or coercion before his death.

'Such encounters becoming routine': HC on man being shot before arrest in UP

Express News Service
Lucknow, January 30

TAKING COGNISANCE of incidents in which suspects were shot by police in the leg, the Allahabad High Court has said such encounters had become a routine feature in Uttar Pradesh and were being executed to "please senior officers or to teach a lesson to the accused".

Hearing separate bail petitions filed by three persons who were arrested after being shot in the leg in different districts of Uttar Pradesh, the bench of Justice Anurag Kumar Singh Dabasliwal stated, "This Court is frequently confronted with cases where, even in matters involving petty offences such as theft, the police indiscriminately resort to firing by projecting the incident as a police encounter".

"Such conduct is wholly impermissible, as the power to punish lies exclusively within the domain of the Courts and in violation of the provisions of a democratic State governed by the rule of law, the functions of the Executive, the Legislature, and the Judiciary are distinct and well defined, and any encroachment by the police into the judicial domain cannot be countenanced," the court said in its order issued on Wednesday (January 28).

The state Director General of Police (DGP) and the Additional Chief Secretary (Home) were directed by the court to appear through video conferencing on

Friday to inform the bench if any oral or written directions were issued to police officers to fire upon the accused in the leg or in the name of police encounters. The court also asked to inform whether "admission is issued to ensure compliance with the directions of the Hon'ble Apex Court in People's Union for Civil Liberties (PUCL) and another (supra) regarding registration of FIR, recording of statements of injured persons, and investigation by officers senior in rank to the head of the police party in cases resulting in death or grievous injury during police encounters".

The bench was hearing the bail applications of Anas, a resident of Muzaffarnagar, Deepak Lohapika Jhansi and Raju Alisai Rajkumar of Mirzapur who were arrested by police after being shot in the leg.

The court chided their petitions in the order, "Neither has the State Government issued any oral or written direction to police officers to teach a lesson to accused persons by firing at their legs, even in cases involving petty offences, nor can such acts be justified by portraying incidents as police encounters involving firing upon the accused".

The court further observed in the order, "Neither has the State Government issued any oral or written direction to police officers to teach a lesson to accused persons by firing at their legs, even in cases involving petty offences, nor can such acts be justified by portraying incidents as police encounters involving firing upon the accused".

BEFORE THE HON'BLE ASSISTANT CHIEF COMMISSIONER VII, PUBLIC TRUSTS REGISTRATION OFFICE, GREATER MUMBAI REGION, MUMBAI
Dharmaya Ayukta Bhawan, 1st Floor, Sasmira Building, Sasmira Road, Fort, Mumbai - 400002

NOTICE OF INQUIRY
(Section 22 of the Maharashtra Public Trusts Act, 1950 and Rules 7 & 7A of the Maharashtra Public Trusts Rules, 1951)
Change Report No: ACCV08851/2025
Filed by: L. Col. Jayant Baria (Retd.)
In the matter of The Bombay Diocesan Trust Association Pvt. Ltd. P.T.R. No.-E-923 (Mumbai)

WHEREAS the above-mentioned Reporting Trustee of the above-named Trust has filed above Change Report No. 22 of the Maharashtra Public Trusts Act, 1950 for the following Change before the Hon'ble Assistant Chief Commissioner VII, Greater Mumbai Region, Mumbai.

Nature of Change
Take on record the name of: Mr. Vijay Jayant Baria (Retd.) Flat F, Prayal Garada Apartments, K.K. Road, Saligramam, Chennai-600093 (TN).

AND WHEREAS the said Change Report is accepted provisionally under 22 (2) of the Maharashtra Public Trusts Act, 1950 by the Hon'ble Assistant Chief Commissioner VII, Greater Mumbai Region, Mumbai vide order dated 7th January 2026, this is to call upon you to submit your objections, if any, in the matter before the Hon'ble Assistant Chief Commissioner VII, Greater Mumbai Region, Mumbai at the above address in person or through a pleader within 30 days from the date of publication of this notice failing which the Change Report will be deemed as disposed of on its own merits.

Given under my hand and seal of the Hon'ble Joint Chief Commissioner, Greater Mumbai Region, Mumbai.
This 30th day of the Month of January, 2026

Sd/-
Superintendent (Judicial Branch)
Public Trusts Registration Office,
Greater Mumbai Region, Mumbai.

INDUCTION RALLY FOR ARMY GIRLS SPORTS COMPANY (AGSC)
ARMY SPORTS INSTITUTE (ASI), MUNDHWA ROAD, GHOORPADA, PUNE-411036 (PHONE NO. 020-6767599-09AM TO 04 PM)

1. Induction Rally for Sports Cadets into Army Girls Sports Company (AGSC) ASI will be conducted from 26 Feb 2026 to 02 Mar 2026 at Pune, Application of eligible candidates to be forwarded on e-mail ibagal@rediffmail.com (Please mention your Mobile No & a small ID) Last date of receipt of application is 12 Feb 2026. Thereafter no applications will be accepted.

2. Age Limit: 12-16 years of age as on 26 Feb 2026 (Born between Feb 10 to 26 Feb 2014 inclusive of both dates). Medal required at District/State/National Levels as below.

3. Education: Class upto 10th (but not below 6th grade).

4. Sports Disciplines: Applicable only for admission in sports disciplines namely Athletics, Archery, Boxing, Fencing and Wrestling.

5. Weightlifting: Minimum qualification of weight (Starch + C&J)
(a) 44 Kg (Body weight) - 44 Kg Lift (b) 44 Kg (Body weight) - 126 Kg Lift
(c) 53 Kg (Body weight) - 110 Kg Lift (d) 54 Kg (Body weight) - 122 Kg Lift
(e) 63 Kg (Body weight) - 128 Kg Lift (f) 77 Kg (Body weight) - 129 Kg Lift

6. Selection: All candidates will be in possession of original Aadhar Card, Birth Certificate, Academic Certificate, Sports Certificate and Age Verification duly approved by Government Medical Authority. Candidates furnishing false documents will be disqualified & debarred from all future induction rallies.

(NOTE: PLEASE BE AWARE OF TOUTS OR AGENTS. SELECTION IS PURELY BASED ON MERIT. PLEASE VISIT WEBSITE FOR MORE DETAILS IN sportsasi@gov.in)

Commandant ASI, PUNE-36

UPSIDA Uttar Pradesh State Industrial Development Authority (UPSIDA)
Global Expression of Interest (EOI)
Expression of Interest (EOI) for development of Pharma Park in District Lucknow in Uttar Pradesh on PPP or any other Model on 1465.54 Acres.
(EOI No. UPSIDA/EOI/2024/Pharma/Develop/001)
The Government of Uttar Pradesh is pleased to set on a platform sale on land measuring around 1465.54 acres in District Lucknow on PPP or any other model. The proposed Pharma Park will provide easy access to world class Common Infrastructure Facilities (CIF) to pharma and bulk drug units like the well-known, ILS and other pharma units. The Pharma Park will also have a pharma retail sell-in bulk drugs, Key Starting Materials (KSM) and Active Pharmaceutical Ingredients (API), in order to reduce imports. It also envisages in-house formulation units to produce high quality medicines affordably.

Online Global Expression of Interest (EOI) is invited from reputed potential developers or Pharma companies having relevant experience of executing large-scale industrial/infrastructural/developmental projects. Interested parties may visit the website www.upsida.gov.in for details. Interested parties to assess the market response and to further undertake the process of selection and appointment of "Developer on PPP or any other model".

The latest format and prescribed forms for submission of EOI can be accessed from the website www.upsida.gov.in or from info@upsida.gov.in

Date of Issue: 21.01.2026
EOI Closing Date: 30.02.2026 at 5:00 PM
Time & Date of opening of EOI: 20.02.2026 at 5:30 PM
Email: webops@upsida.gov.in Chief Executive Officer

RAIL WHEEL FACTORY
(Ministry of Railways)
(General Manager's Office, Personnel Department, Yelahanka, Bangalore - 560004)

NOTIFICATION NO.RW/RFC-101/996 DATED 30/01/2026

REGIMENTATION OF SPORTS PERSONNEL TO THE POST IN LEVEL-2 OF RMRP
RULES, 2018 IN RAIL WHEEL FACTORY FOR THE YEAR 2025-26

Post: Rail Wheel Factory, Yelahanka, Bangalore-560004, writes applications in the prescribed format from eligible sports persons for OIA (O) posts to be recruited in Level-2 (GP 900) of the pay matrix of VII CPC against Sports Quota (Open Advertisement) for the year 2025-26. AGE: 18-35 years as on 01/01/2026.

The details of Sports Quota/Advertisement and distribution of posts for about recruitment notified area is as under:

No.	Name of the Sports Person/Club/Team	Event/Position	No. of posts in pay level-2	No. of Sports person
1	Cricchet/Team	Open/Top order Bateman	01	01
		Team		

For detailed Notification including minimum Sports norms required and Application Form, visit RW/Website www.railways.gov.in and www.railwheels.com

Last date for receipt of applications is 01/02/2026 for all the candidates except for those candidates residing at far flung areas (as indicated in the Notification) for which the last date of receipt is 06/02/2026.

Sd/-
PRINCIPAL CHIEF PERSONNEL OFFICER

INDUCTION RALLY FOR ARMY BOYS SPORTS COMPANY (AGSC)
ARMY SPORTS INSTITUTE (ASI), MUNDHWA ROAD, GHOORPADA, PUNE-411036 (PHONE NO. 020-6767599-09AM TO 04 PM)

1. Induction Rally for Sports Cadets into Army Boys Sports Company (AGSC), ASI will be conducted from 21 Feb 2026 to 25 Feb 2026 at Pune. Application of eligible candidates to be forwarded on e-mail ibagal@rediffmail.com (Please mention your Mobile No & a small ID). Last date of receipt of application is 12 Feb 2026. Thereafter no applications will be accepted.

2. Age Limit: 12-16 years of age as on 21 Feb 2026 (Born between 21 Feb 2010 to 21 Feb 2014 inclusive of both dates). Boys above 14 years with exceptional sports talent may be considered provided they have a National/International Medal.

3. Education: Upto 8th Std. (but not below 4th grade).

4. Sports Disciplines: Seven sports disciplines: Athletics, Archery, Boxing, Diving, Fencing, Weightlifting and Wrestling for which the rally will be conducted.

5. Eligibility Criteria:
(a) Athletics: Medal at U-14 State & National & Medal at U-16 only National (AFI approved / recognized competition only)
(b) Archery: Medal at State, Mini Sub Jr & Jr Nationals (Recurve & Compound only)
(c) Boxing: (Age limit-01 Jan 2010 to 31 Dec 2014) State & National / School Nationals Medal (Championship only by SGI/FBI)
(d) Diving: Medal at District / State / National level in Diving & Gymnastics.
(e) Fencing: Medal at State level & any National participation
(f) Weightlifting: Medal at U-14 Youth State Competition / Participation in National Championships.

(i) Minimum qualification of weight (Starch + C&J)
(a) 56 Kg (Body weight)-174 Kg Lift (b) 60 Kg (Body weight) - 183 Kg Lift
(c) 65 Kg (Body weight)-187 Kg Lift (d) 70 Kg (Body weight)-202 Kg Lift
(e) 76 Kg (Body weight)-206 Kg Lift (f) 88 Kg (Body weight) - 213 Kg Lift

(g) Wrestling:
(i) Medal at U-14-U-15 National Wrestling Championship Org by SGI/WFL
(ii) Gold Medal at U-14-U-15 State Wrestling Championship org by SGI/Wrestling Association affiliated with WFL. Priority for U-14-U-15 heavy weight cat will be given.

6. Reporting Time: The applicants who are found suitable meeting the Qualitative Requirement (QR) will be intimated by return mail/message/call for selection trials as ASI.

(a) 0600hrs on 21-22 Feb 2026 (Archery, Boxing, Diving and Fencing) at ASI Gate No. 2.
(b) 0600hrs on 23-24 Feb 2026 (Wrestling, Weightlifting and Athletics) at ASI Gate No. 2.

7. Screening: Candidates selected on 21 & 24 Feb 2026 will be screened on 25 Feb 2026 between 0700-1700hrs.

8. Boarding and Lodging: Under own arrangement.

9. Documents: All candidates will be in possession of original Aadhar Card, Birth Certificate, Academic Certificate, Sports Medical Authority, Candidates furnishing false documents will be disqualified and debarred from all future induction rallies. (NOTE: PLEASE BE AWARE OF TOUTS OR AGENTS. SELECTION IS PURELY BASED ON MERIT. PLEASE VISIT WEBSITE FOR MORE DETAILS ASI@gov.in)

Commandant ASI, PUNE-36

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Liquidation Regulations, 2016) (Insolvency Resolution Process for Corporate Persons) (Insolvency, 2016) FOR THE ATTENTION OF THE CREDITORS OF SMAASH LEISURE LIMITED

1. Name of Corporate Debtor: SMAASH LEISURE LIMITED

2. Date of Incorporation of Corporate Debtor: 25/03/2008

3. Address of corporate debtor as registered with Registrar of Companies: RQC - Mumbai

4. Corporate Identity No./Limited Liability Identification No. of corporate debtor: U7120MH2008PLC016197

5. Address of the registered office of corporate debtor: 473, Ujwale Marg No.2, Mogal Lane Mahal (West) Mumbai - 400016, Maharashtra.

6. Insolvency commencement date in respect of corporate debtor: CRP order dated 29.01.2026 (communicated/received on 30.01.2026)

7. Estimated date of closure of insolvency resolution process: 28.07.2026 (180 days from the date of order)

8. Name and registration number of the insolvency professional acting as interim resolution professional: Name: P. Megha Agrawal Registration Number: BB/UPA-001/P-148/2016-18/1272

9. Address and e-mail of the interim resolution professional as registered with the Board: Address-001, Shriwasthi Apartments in Circle of Congress Nagar, Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: p.meghaagrawal@gmail.com

10. Address and e-mail to be used for correspondence with the interim resolution professional: Tropicor Assets Insolvency Resolution LLP Plot No. 72, Karamveer Vihar, Opp. New Trolley Hospital, Hindustan Colony, New Sakinaka, Warde Road, Nagpur 440015. E-Mail: crip.amaa@insolvency.gov.in

11. Last Date for submission of claim: 12.02.2026

12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, appointed by the interim resolution professional: Not Applicable

13. Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class): Not Applicable

14. (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Website: www.ibbi.gov.in/insolvency/downloads (b) Not Applicable

Notice is given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SMAASH Leisure Limited on 01.01.2026 (order received/communicated on 30.01.2026). The creditors of SMAASH Leisure Limited are hereby called upon to submit their claims with proof on or before date 12.02.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
P. Megha Agrawal
Interim Resolution Professional
IBBI/UPA-001/P-148/2016-18/1272
AFV valid up to 30.06.2027

Date: 31/01/2026
Place: Nagpur

STATE COUNCIL OF EDUCATIONAL RESEARCH & TRAINING
(An Autonomous Organisation of Education Department of GNCTD)
VARUN MARG, DEFENCE COLONY, NEW DELHI-110024

Advt. No. 01/2026

Applications are invited from retired IAS/Service/Management candidates for engagement of Consultants in different disciplines on contractual basis for the following posts:

1. Consultant (Section Officer (Estate/Civil Work/EPF Work/Liaisons)) - 05 Posts
2. Consultant (Asstt. Accounts Officer) - 05 Posts
3. Consultant (ASO) - 10 Posts

Interested candidates may apply in the prescribed manner within the stipulated time. Detailed terms & conditions, application forms available on the official website www.scertdelhi.nic.in. Application must be submitted only in prescribed format at dedicated email ID recrscert@gmail.com with the subject as "Application for Consultant (Discipline) from Sh./Smt. _____". Hard copy of the same must also be submitted to Director, SCERT, Varun Marg Defence Colony, New Delhi 110024.

The last date for receipt of applications is 20.02.2026. Application(s) received after due date, for whatever reason, shall not be entertained under any circumstances.

DIP/Shabdarth/Classified/0426/25-26 Director, SCERT

A-12039/01/2025-Exam.IIT
Government of India
Ministry of Science & Technology
Department of Science & Technology
New Delhi-110002
ADVT. No. DST/01/2025-Exam.IIT

Applications are invited for filling up the VI (One) post of Estate Officer (in Pay Level-8 of the 7th CPC) in the Department of Science & Technology on Deposition (including short-term contract (STTC)) basis. Eligible and willing candidates are required to first fill an online application on the online portal www.recruitment.dst.gov.in using a valid email ID. The online portal for applying shall be activated on the basis of 15 days from the date of publication of the advertisement in Employment News/Rajmarg Samachar. Thereafter, hard copy of the successfully submitted online application form, duly signed by the candidate, along with attested copies of ACERS/ APARs for the last five years, duly attested on each page by an officer not below the rank of Under Secretary to the Govt. of India or of an officer of equivalent rank, and a summary sheet of the ACER/APAR granted in these five years, are to be mandatorily forwarded through courier channel so as to reach this Department by Registered Post or Speed Post within 30 days (45 days for applicants from remote areas i.e. those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh, Lakshadweep and Jammu & Kashmir) from the date of closure of the online portal. Applicants (otherwise eligible to apply) working in Organizations/Institutions that do not have the system of recording APARs/ACERs, need to furnish their work profiles and gradings of the last 05 years duly certified by their Head of Organization/Institute along with their applications through proper channel so as to reach this Department by Registered Post or by Speed Post within 30 days (45 days for remote areas) from the date of closure of online portal. Candidates are to read and understand all other general conditions and requirements, refer the detailed advertisement available on the Recruitment Cell webpage under the Administration & Finance section of our website (www.dst.gov.in).

Sd/-
(I) P. Patil
Under Secretary to the Government of India
CBC 1418/11/0613/256

GOVERNMENT OF INDIA, MINISTRY OF RAILWAYS
Railway Recruitment Boards
CENTRALISED EMPLOYMENT NOTICE (CEN) NO.09/2025
Recruitment to various posts of Level-1 (INDICATIVE NOTICE)

Applications are invited from the eligible candidates for various posts at level-1 given in the table below. The last date for submission of Application(s) is 02.03.2026. Applications complete in all respect must be submitted THROUGH ONLINE MODE ONLY (<https://www.railapplying.gov.in>)

Opening date of Application: 31.01.2026
Closing date of submission of Application: 02.03.2026 (23:59 hrs)

Post	Initial Pay	Educational Qualification and Medical Standards as per the post	Age as on 01.01.2026	Tentative Vacancies (All RRBs)
Notes: 1. Candidates are advised to verify their primary details using 'Aadhar', during filing of online application. In order to avoid inconvenience and delays due to detailed scrutiny at every stage of recruitment process for non-Aadhar/verified applications, 2. In order to achieve successful verification using 'Aadhar', Name and Date of Birth in 'Aadhar' shall be updated to match 100% with the Full Name and Date of Birth available in 10th class pass certificate. Similarly, 'Aadhar' needs to be updated with latest photo and latest biometrics (Fingerprint & Iris) before filing the online application. 3. This Notice is purely indicative in nature, issued solely for the purpose of keeping prospective candidates informed about the forthcoming CEN. It is not in readiness with necessary certificates or documents required for applying. It is also clarified that all terms, conditions, eligibility criteria, procedures, and other requirements governing the recruitment shall be strictly as per the detailed CEN No.09/2025 (along with any compendium, which may be issued from time to time) that will be published exclusively on the official websites of the RRBs listed below.	As per detailed CEN	18-33 years	22000 (Approx.)	

Websites of RRBs Participating in CEN No.09/2025

Name of RRB and Railway	Website	Name of RRB and Railway	Website
Ambedkar (WR)	www.rbahmedabad.gov.in	Gorakhpur (NER)	www.rbgkp.gov.in
Amir (NWR)	www.rbanmer.gov.in	Guwahati (NER)	www.rbgwahati.gov.in
Bangalore (SWR)	www.rbbnc.gov.in	Kolkata (ER)	www.rbkolkata.gov.in
Bhopal (WCR)	www.rbbhopal.gov.in	Mumbai (CR)	www.rbmumbai.gov.in
Bhubaneswar (ECoR)	www.rbbbs.gov.in	Patna (ECR)	www.rbpn.gov.in
Bilaspur (NER)	www.rbbilaspur.gov.in	Prayagraj (ECR)	www.rbrprj.gov.in
Chandigarh (SCR)	www.rbbcd.gov.in	Ranchi (SER)	www.rbranchi.gov.in
Chennai (SR)	www.rbcennai.gov.in	Secunderabad (SCR)	www.rbcsecunderabad.gov.in

No. RRB/PL/Advt/CEN/09/2025
Date: 28.01.2026

"BE AWARE OF TOUTS, BROKERS AND JOB HACKERS!"
Railway Recruitment Boards

